


NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

28

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, CHENNAI HELD ON 25/09/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : CP/586/(IB)/2017
NAME OF THE PETITIONER(S) : NATIONAL SKILL DEVELOPMENT CORPORATION
NAME OF THE RESPONDENT(S) : EVERONN SKILL DEVELOPMENT LTD
UNDER SECTION : 7 RULE 4

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	
	MANESH PALIWAL	Counsel for Petitioner	

ORDER

Counsel for petitioner present. Representative of the Office of Official Liquidator present. Counsel for petitioner stated that notice to the respondent was sent prior to moving of this application alongwith typed set of documents. Counsel for respondent called absent. While hearing the submissions, representative of the Official Liquidator filed a copy of order dated 17.4.2014 passed by the Hon'ble High Court of Madras in CP 275/2013 wherein the Official Liquidator has been appointed as the Provisional Liquidator. The same is placed on record. A copy of the order is also furnished to the counsel for petitioner. Counsel for petitioner prayed time for verifying the same and for making submissions. Official Liquidator is directed to make submissions about the status of the proceedings in relation to the above order by the next date of hearing. Meanwhile, counsel for petitioner is directed to send private notice to the respondent for their appearance and making submissions and file an affidavit in proof of the same. Time extended at request. Put up on 04.10.2017 at 10.30 A.M.


K Anantha Padmanabha Swamy
Member (Judicial)

bc